

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-104**  
IA-1754/2020  
IN  
IB-976(ND)/2019

**IN THE MATTER OF:**

M/s. Pee Jay Finajnce Company Ltd.

**Vs.**

M/s. V S Matrix Pvt. Ltd.

....**FINANCIAL CREDITOR**

....**CORPORATE DEBTOR**

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 22.01.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC

: Mr. Sanjay Kumar Singh, Advocate, Counsel for  
Mr. Rajiv Gupta, Ms. Sonia Malhotra Kumar,  
Mr. Vishal Kumar, Mr. Vikas Kumar, Mr. Rajul Kumar,  
Mr. Vishal Gohri

For the Respondent

: Mr. Rajive R. Raj, Adv IDBI Bank(R-3),  
Mr. Rajat Srivastava, R-2, Mr. Akhilesh, Advocate for RP/R-1

**ORDER**

**IA-1754/2020:-**

Counsel for the Applicant is present. Counsel for the Respondent No. 1/ Resolution Professional is present. Counsels for Respondent No. 2,3,4,5 & 6 are present. No representation on behalf of Respondent No. 7. The Counsel for the Applicant is directed to send fresh notice to Respondent No. 7 by all modes.

In the meantime, the copy of the Application is directed to be provided to all the Respondents along with documents relied upon. The Counsel for Respondent No. 1 is directed to share the reply with the Respondents and the Applicant.

It has been noted during the course of hearing that the CoC meeting was conducted in February, 2020, thereafter no CoC meeting has been conducted.

Mamta

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Therefore, the counsel for the Resolution Professional is directed to keep the Resolution Professional present on next date of hearing with a short affidavit to explain as to why he has not conducted the meeting of the CoC.

List the matter on 11<sup>th</sup> February, 2021.

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(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Mamta (C-III)  
IB-476/NO/2019  
22/01/2021